IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 09.01.2004

CP 14/2003 (OA 138/98)

M.L.Grover, Ex.Station Superintendent, Western Railway, Bnaratpur.

... Applicant/Petitioner

## **Versus**

- Mr.Ishwar Chand Sharma, Divisional Railway Manager, Western Railway, Kota.
- Mr.K.K.Agarwal, General Manager, Western Railway, Churchgate, Mumbai.

... Respondents

## CURAM:

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.A.K.BHANDARI, ADMINISTRATIVE MEMBER

For the Applicant/Petitioner

... Mr.P.N.Jatti

For the Respondents

... Mr.S.S.Hasan

## ORDER (ORAL)

The applicant/petitioner has filed this CP for alleged violation of the order dated 4.6.2001 passed by this Tribunal in OA 138/98, whereby this Tribunal has quashed the order dated 12.10.92 and the applicant was held entitled for all the consequential benefits.

- 2. Notice of this CP was issued to the respondents. When the matter was listed on 8.12.2003, the learned counsel for the respondents produced a letter dated 5.12.2003 by which a cheque amounting to Rs.40210/- was delivered to the learned counsel for the applicant in compliance of the order passed by this Tribunal.
- 3. On the request of the learned counse! for the applicant/petitioner, the matter was adjourned for today in order to verify whether the order of this Tribunal has been fully complied with and the requisite payment has been made. Today, the learned counsel for the applicant/petitioner submits that he is not in a position to verify whether order of the Tribunal has been fully complied with. He also submits that in case the applicant/petitioner still feels aggrieved on account of non-payment of full payment to him, liberty may be given to the applicant/petitioner to file a substantive OA in that behalf.
- 4. In view of what has been stated above, this CP stands disposed of. Notices issued to the respondents are hereby discharged. In case the applicant/petitioner still feels aggrieved on account of non-payment of

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full payment, he may file a substantive OA in that behalf.

(A.K.BHANDARI)

MEMBER (A)

(M.L.CHAUHAN

MEMBER (J)